

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3835 of 2021**

Sunilal Prasad

... .. **Petitioner**

**Versus**

State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. B.M. Tripathi, Sr. Advocate

For the State

: Mr. Vineet Kr. Vashistha, A.P.P.

02/17.04.2021 Heard Mr. B.M. Tripathi, learned senior counsel for the petitioner and Mr. Vineet Kr. Vashistha, learned A.P.P. for the State.

The petitioner is an accused in connection with Rengarih P.S. Case No. 14/2020.

The younger brother of the informant was shot at and the bag containing Rs. 1.5 lakhs was taken away by the miscreants.

The petitioner seems to have been implicated on the confession of co-accused Manjit Chick Baraik who was the driver of the petitioner. The cause of the incident as per the prosecution is a piece of land which was purchased by the deceased as the petitioner was also interested to purchase the said land. The petitioner therefore seems to have been implicated on suspicion.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> Class at Simdega in connection with Rengarih P.S. Case No. 14/2020.

**(R. Mukhopadhyay, J.)**